

AND FERTILIZERS (DR. CHINTA MOHAN): (a) No, Sir.

(b) Krishak Bharati Co-operative Ltd, (KRIBHCO) had proposed setting up of a gas-based ammonia/urea plant of 1350/2200 tonnes per day capacity at Palwal in District of Faridabad, Haryana. Gas has not been allocated to this project so far. No time limit can be given for setting up of this plant.

[English]

Selling window concept of small scale Industries

3673. SHRI B. RAJA RAVI VARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the concept of 'single window clearance' proposed to be changed into 'selling window concept' to encourage the growth of small scale industries; and

(b) if so, the details of proposals in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) No, Sir.

(b) Does not arise.

Special Grant for Hill Development

3674. SHRI MANVENDRA

SHAH: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the amount of special grant released to the Government of Uttar Pradesh by the Union Government during the Seventh Five Year Plan for hill development, head-wise;

(b) whether the utilisation certificate has been received by the Union Government if so, the details thereof; and

(c) the special assistance proposed to be sanctioned and released to the Government of Uttar Pradesh for hill development during 1991-92 and during the Eighth Five Year Plan period?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) A Statement containing the required information is attached.

(b) Special Central Assistance is released only after being satisfied with the utilisation provided by the State Government.

(c) Eighth Five Year Plan has not yet been formulated. Rs. 182.01 crores have been allocated for 1991-92.

STATEMENT

*Sectorwise details of Special Central Assistance during seventh plan (1985-90)—
Hill area Sub-plan Uttar Pradesh*

(Rs. lakhs)

S.No.	Head of Development	Special Central Assistance (1985-90)
(1)	(2)	(3)
1.	Agriculture & Allied Services	15578
2.	Rural Development	1451
3.	Irrigation and Flood Control	6684
4.	Energy	5487

(1)	(2)	(3)
5. Industry & Mining		3349
6. Transport & Communication		14430
7. General Economic Services		2660
8. Education, Spots, Art & Culture		7020
9. Medical & Public Health		1511
10. Water Supply, Housing and Urban Development		7389
11. Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes		958
12. Labour Welfare		802
13. Social Welfare & Security		440
14. General Services		217
TOTAL		67976

Financial loss to Super Bazar

3675. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to refer to the answer given to USQ 993 on January 2, 1991 and state:

(a) whether the case for the rest of the goods has since been finalised and if so, the details;

(b) the money recovered by public auction of the goods and the reasons for reaching such a stage where goods had to be auctioned and the measures taken to ensure the non-recurrence of the same in future together with details of the goods auctioned;

(c) the reasons for the goods having become totally unfit for human consumption together with the details of the goods;

(d) the period to which these damaged goods pertain to and whether any enquiry conducted pin-point the responsibility for causing financial loss to the Super Bazar;

(e) if so, the details thereof and if not, the reasons therefor; and

(f) how much worth of goods were got replaced from the suppliers free of cost in the period in question with reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUP-

PLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) The Super Bazar has informed that proposals for disposal of damaged/dead stocks of different department worth Rs. 1,71,919.33 and of goods other than groceries and toiletries worth Rs. 1,18,715.65 have been approved by the competent authority.

(b) Rs. 11,116 have been recovered from the sale through tender of damaged goods comprising of edible oils (including Winner Groundnut Refined Oil) worth Rs. 28,442.90 at sale price which having remained unsold for long deteriorated in quality and was not considered fit for sale by the testing laboratory. The replacement of Winner Groundnut Refined Oil could not be arranged as the supplier is no more dealing with Super Bazar. The staff concerned has been cautioned to take every possible care in preventing the goods, to the extent possible, from getting damaged and take timely action about their disposal.

(c) In a retail store like Super Bazar dealing with thousands of Consumer goods including edible items and with annual turnover of about Rs. 100 crores, some goods remain unsold over a period of time get shop-soiled, old, out of fashion, damaged by handling and deteriorate in quality.